

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.144
460/252/ND/2020

IN THE MATTER OF:

RAJEEV KUMAR GAUTAM

Vs.

REGISTRAR OF NCT OF DELHI

....APPLICANT

....RESPONDENT

SECTION

U/s 252

Order delivered on 18.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Prince Mohan Sinha, PCS

ORDER

Counsel for the Appellant is present. It is submitted that RoC has provided a copy of the reply but the reply is not found on the DMS portal. The IT Department has also not filed the reply. However, last and final chance is given to RoC and IT Department for filing reply on or before the next date of hearing failing which right of filing reply shall stands forfeited. In the meantime, counsel for the Appellant is directed to file notes on submissions containing two pages.

List the matter on 20th April, 2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)